

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:2410
ANSWERED ON:10.03.2000
POWERLOOM PRODUCTS
RAMJI MANJHI

Will the Minister of TEXTILES be pleased to state:

- (a) whether the powerloom producers at Tirpur, Erode, Pallam in South India are not giving Meterage stamping on the Thans;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to enforce the law on the subject indicating the name of the producer and date of production?

Answer

MINISTER OF STATE FOR TEXTILES

(SHRI GINGEE N.RAMACHANDRAN)

(a), (b) & (c): The finished fabric manufactured by Powerloom sector is required to contain the markings prescribed under the Textiles (Consumer Protection) Regulation, 1988 which is applicable, inter-alia, to fabric made on powerlooms. However, as per clause 4(e) of the Regulation, the loom stage fabric i.e. grey fabric manufactured on powerlooms - i.e. unclandered grey cloth before carrying out any processing, is exempted from stamping of prescribed markings.

No specific complaints have been received in the Textile Commissioners' Office that powerloom units at Tirpur, Erode and Pallam are not stamping the requisite markings on finished fabric.

Surprise/test checks are conducted from time to time in the major cloth markets. Cloth is seized where contraventions of the said Regulation are found and cases are registered. Also, Consumer awareness programmes are conducted so that consumers are aware of the regulations and their rights.